

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/82(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 23RD APRIL 2024

IN THE MATTER OF	CENTRAL BANK OF INDIA LIMITED VS REKHA MANNOJ JAIN
UNDER SECTION	SECTION 95(1)

Appearance (via video conferencing/physically)

Mr. Rajarshi Banerjee, Adv.

] For the Respondent

ORDER

1. Ld. Counsel appearing on behalf of the respondent present.
2. Since none appears on behalf of the applicant to justify their conduct.
3. Registry is directed to issue notice to the applicant to make submission in regard to maintainability of the petition as per Rule 7(1)(b) by way of speed post and by e-mail and place the tracking information on record.
4. Ld. Counsel appearing on behalf of the Personal Guarantor raises Objection in regard to maintainability of Section 95(1) petition on the ground that Notice has not been served and no proof-of-service has been annexed along with the petition.
5. List the matter for further consideration on **17.05.2024**.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**